

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.20
I.A No.337/2024 in
C.P. (IB) No.32/BB/2023**

IN THE MATTER OF:

M/s. Religare Finvest Limited	...	Petitioner
Vs		
M/s. Stelligence Pharmascience Private Limited	...	Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 25.06.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Shri Shashank Nagendra

ORDER

1. This application is filed by the Applicant under Section 22 (3) (A) of the Insolvency and Bankruptcy Code, 2016 r/w Rule 11 of the NCLT Rules, 2016 interalia seeking to appoint Shri Naveen Kumar Jain, Insolvency Professional as the Resolution Professional of the Corporate Debtor M/s. Stelligence Pharmascience Private Limited having IBBI Registration No. IBBI/PA-001/IP-P00650/2017-18/11097 and AFA-AA1/11097/02/241024/106154 which is valid upto 24th October 2024.
2. Heard the Learned Counsel for the Applicant.
3. The Learned Counsel for the Applicant submitted that the 1st CoC meeting was held on 05.04.2024 and the Committee of Creditors have passed the resolution with 100% voting rights approving the appointment of Shri Naveen Kumar Jain as Resolution Professional of the Corporate Debtor.
4. Therefore, considering the submissions of the Learned Counsel for the Applicant, the IA is allowed and **Shri Naveen Kumar Jain** having IBBI Registration No. IBBI/PA-001/IP-P00650/2017-18/11097

is appointed as the Resolution Professional of M/s. Stelligence Pharmascience Private Limited, Corporate Debtor. Accordingly, **I.A No. 337/2024** is disposed of.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)

Gayathri